

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.14200/2019

[Arising out of impugned final judgment and order dated 15-03-2019 in WC No.37298/2018 passed by the High Court of Judicature at Allahabad]

M/S. HINDALCO INDUSTRIES LTD.

Petitioner

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondents

(with I.A. No.92969/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and I.A. No.92970/2019-EXEMPTION FROM FILING O.T.)

Date : 29-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Mahfooz Ahsan Nazki, AOR
Mr. Ashish Prasad, Adv.
Ms. Mukta Dutta, Adv.
Mr. Pruthvi Dhinoja, Adv.
Mr. Sam C. Mathew, Adv.
Mr. Meeran Maqbool, Adv.

For Respondent(s) Dr. Vijendra Singh, AOR (Not Present)

Ms. Manju Jetley, AOR (Not Present)

UPON hearing the counsel the Court made the following
O R D E R

1. None appears for the respondents.
2. Leave granted.
3. List the appeal in the month of March, 2025.
4. This order may be communicated to the respondents.
5. Interim order to continue till the next date of hearing.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)